

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8490-8491/2018

(Arising out of impugned final judgment and order dated 12-04-2018 in CRLA No. 214/1982 12-04-2018 in CRLA No. 244/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MUTTAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 25-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Vikas Bansal, Adv.
Mr. Prakhar Srivastava, Adv.
Ms. Ananaya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The records indicate that the inquiry order by this Court dated 01.10.2018 has resulted in a report by the concerned Ist Additional Sessions Judge, Sultanpur. It is part of the record.

The Registry shall ensure that copies of that report are furnished to counsel for the parties within a week.

List after two weeks.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)

